

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 453/GT/2014**

**Subject** : Revision of tariff for the period 1.4.2009 to 31.3.2014 based on truing up exercise for the period of 2009-14 in respect of Agartala Gas Turbine Power Plant (84 MW) of NEEPCO, Shillong.

**Petition No. 44/GT/2015**

**Subject** : Approval of tariff of Agartala Gas Turbine Power plant (84MW) of NEEPCO, Shillong for the period 1.4.2014 to 31.3.2019.

**Petition No. 456/GT/2014**

**Subject** : Revision of tariff for the period 01.04.2009 to 31.03.2014 based on truing up exercise for the period of 2009-14 in respect of Kopili Hydro Electric Power Plant (200MW) of NEEPCO, Shillong.

**Petition No. 46/GT/2015**

**Subject** : Approval of tariff of Kopili Hydro Electric plant (4X50 MW) of NEEPCO, Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 457/GT/2014**

**Subject** : Revision of tariff for the period 01.04.2009 to 31.03.2014 based on in respect of Ranganadi Hydro Electric Power plant (405) MW of NEEPCO, Shillong.

**Petition No. 40/GT/2015**

**Subject** : Approval of tariff of Ranganadi Hydro Electric Plant (3X135MW) of NEEPCO, Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 458/GT/2014**

**Subject** : Revision of tariff for the period 01.04.2009 to 31.03.2014 based on in respect of Doyang Hydro Electric Power plant (75) MW of NEEPCO, Shillong.

**Petition No. 43/GT/2015**

**Subject** : Approval of tariff of Doyang Hydro Electric Power plant (75 MW) of NEEPCO Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 459/GT/2014**

**Subject** : Revision of tariff for the period 01.04.2009 to 31.03.2014 based on truing up exercise for the period of 2009-14 in respect of Assam Gas Power plant (291) MW of NEEPCO, Shillong.

**Petition No. 41/GT/2015**

**Subject** : Approval of tariff of Assam Gas based Power Plant (291MW) of NEEPCO, Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 42/GT/2015**

**Subject** : Approval of tariff of Khandong Hydro Electric Plant (2X25 MW) of NEEPCO, Shillong for the period 01.04.2014 to 31.03.2019.

**Petition No. 45/GT/2015**

**Subject** : Approval of tariff of Kopili Stage II Hydro Electric Plant (1X25 MW) of NEEPCO, Shillong for the period 01.04.2014 to 31.03.2019.

**Date of hearing** : **16.7.2015**

**Coram** : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member

**Petitioner** : NEEPCO

**Respondents** : ASPDCL & Others

**Parties present** : Shri Rana Bose, NEEPCO  
Shri Paresh Ch. Barman, NEEPCO  
Shri Devapriya Choudhary, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO  
Shri K. Goswami, APDCL

**Record of Proceedings**

These petitions were taken up for hearing today.

2. During the hearing, the representative of the petitioner submitted that additional information sought for by the Commission has been filed and copies have been served on the respondents. He also submitted that rejoinder to the replies filed by the respondents have been submitted. Accordingly, the learned counsel prayed that tariff for the period 2009-14 may be revised based on truing-up exercise in accordance to 2009 Tariff Regulations and tariff for the period 2014-19 may be determined in terms of the 2014 Tariff Regulations in respect of the said generating stations.

3. The representative of the respondent, APDCL submitted that the actual additional capital expenditure incurred by the petitioner is lesser than those allowed by the

Commission for the period 2009-14. As regards the claim for 2014-19, some of the additional capital expenditure claimed is in the nature of O&M expenses and some items have been claimed prior to the expiry of useful life. No additional capital expenditure can be allowed in respect of claims made by the petitioner, prior to the useful life of the generating station. He also prayed that the tariff may be allowed only after prudence check

4. In response to the above, the representative of the petitioner clarified that the expenditure allowed by the Commission was on projected basis and the same is sought to be trued-up in terms of Regulation 6 (1) of the 2009 Tariff Regulations. Hence, there are variations in the said claims and the same has been adequately justified.

5. The Commission after hearing the parties, directed the petitioner to submit additional information on affidavit in respect of the following petitions, with advance copy to the respondents, on or before 7.8.2015 as detailed under:

**Petition No. 40/GT/2014 (Ranganadi HEP)**

(a) An expenditure of ₹840.29 lakh in 2014-15 has been claimed under the head "Payment to M/s GIL against construction of Dam" and a copy of award of the Arbitral Tribunal dated 21.4.2008 and order of Meghalaya High Court has been submitted. The Arbitral Tribunal in its award had directed the petitioner to pay the claimants an amount of ₹27514031 together with past and pendente lite interest within forty five days. In this regard, the following shall be clarified with reasons:

- (i) The delay in the payment made.
- (ii) The methodology adopted to arrive at the amount of ₹840.29 lakh claimed.
- (iii) Proof of the payment, if already made.

(b) In respect of the, expenditure of ₹60.00 lakh claimed in 2015-16 under the head "Retrofitting of 132kV Line Circuit Breaker (6 Nos)", the copy of the BHEL communication shall be furnished.

**Petition No. 41/GT/2014 (Assam Gas based Power Plant)**

(a) The obsolescence certificate from OEM for the following items which have become obsolete and claimed under additional capital expenditure for replacement shall be furnished:

- (i) Upgradation of 7200/3300 series, Bentley Nevada make Vibration Monitoring system of GT- I & II (Form-9, 2015-16, item no 5 & 2016-17, item no 4)
- (ii) Upgradation of Programmer/ EPROM writer for Procontrol-13 Control System of STGs (Form-9, 2014-15, item no 7)
- (iii) Upgradation of Control system of MHI make Gas Turbine of GTG - I by GT Controller Megac V with Diasys Netmation system of OEM (Form-9, 2015-16, item no 4)
- (iv) Upgradation of AVR system of Stage-3 (Form-9, 2015-16, item no 6)
- (v) Replacement of existing UPS with battery Bank for GT controllers and Online monitoring system (Form-9, 2016-17, item no 2)

- (vi) Upgradation of Mark-IV Control System of GT- VI to Mark-VIe control system of G.E (Form-9, 2017-18, item no 5)

**Petition No. 42/GT/2014 (Khandong HEP)**

- (a) In respect of the expenditure of ₹912.34 lakh claimed in 2014-15 under the head 'Replacement of Khandong P.S, including Erection & Commissioning', the gross block of old generating components replaced, shall be furnished.

**Petition No. 44/GT/2014 (Agartala Gas Turbine Power plant)**

- (a) The obsolescence certificate from OEM for the following items which have become obsolete and claimed under additional capital expenditure for replacement, shall be furnished:

- i) SSB/EMC (Form-9, 2014-15, item no 3)
- ii) Isolators (Form-9, 2014-15, item no 5)
- iii) Up-gradation of controller for two units (Form-9, 2015-16, item no 1)
- iv) AVR (Form-9, 2015-16, item no 7)
- v) Pulsing system (Form-9, 2015-16, item no 9)
- vi) Generator Breaker (Form-9, 2016-17, item no 4)
- vii) Gas detection protection panel (Form-9, 2017-18, item no 2)
- viii) Fire protection (Form-9, 2017-18, item no 3)

6. In addition to above petitions, revised Form-13 furnishing the calculation of the weighted average rate of interest on loan considering the duration of each interest rate (number of days during which the interest rate prevailed), in consonance with order of Appellate Tribunal judgment dated 7.3.2014 in Appeal No. 30 of 2013 shall be submitted in respect of all the petitions for the period 2014-19 of the said generating stations.

7. The respondents shall file their replies/ response on or before 19.8.2015 with advance copy to the petitioner who shall file its rejoinder/ submissions, if any by 26.8.2015. Pleadings shall be completed by the parties within the due date mentioned. In case the information is not furnished within the due date, the matter shall be disposed of based on available records.

8. Subject to the above, order in the petitions were reserved.

By order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Law)